

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 347 / 2016

Chandra Bhal Singh **Applicant (s)**

Versus

Union of India & Ors. **Respondent(s)**

Report on behalf of Sikkim Biodiversity Board, State of Sikkim

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I, Dr. D. Manjunatha, I.F.S., Member Secretary, Sikkim Biodiversity Board, (Forest, Environment & Wildlife Management Department), Deorali, Gangtok – 737102, most humbly and respectfully affirm on oath and submit as follows:

1. That this Hon'ble Tribunal was pleased to issue orders on 18-03-2020 with regard to compliance of the provisions of the Biological Diversity Act, 2002 and the Biological Diversity Rules, 2004, constituting Biodiversity management Committees (BMCs) as per Section 41 of the Act, 2002 and maintenance of People's Biodiversity Register (PBRs) as required under Rule 22 (6) of the said Rules, 2004.
2. That at the time of previous hearing on 18-03-2020, the BMC formation was complete in all the 185 GPUs, 7 local urban bodies and in the 4 Zilla Panchayats of the State of Sikkim.

3. That pursuant to the formation of BMC, documentation of PBRs had already been completed in 27 BMCs in the State of Sikkim till March 2020.
4. It is humbly submitted that in the intervening period the documentation of PBRs in all the 196 BMCs are now complete.
5. That no part of this Affidavit is false and nothing material has been concealed there from.

DEPONENT
(Dr. D. Manjunatha)

VERIFICATION

I, Dr. D. Manjunatha, hereby verify that the contents of the present Affidavit is true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

Gangtok, Dated:-10-2020

Identified By:

DEPONENT
(Dr. D. Manjunatha)